

Shri Hathi: I have no information; I will find out.

श्री प्रकाशवीर शास्त्री : गोआ विधान सभा ने महाराष्ट्र में मिलने का प्रस्ताव इस पृष्ठभूमि में पारित किया था कि गोआ के महाराष्ट्र में मिलने से गोआ का अधिक विकास हो सकेगा। मैं जानना चाहता हूँ कि क्या यह सही नहीं है और यदि सही है तो इस पर सरकार की क्या प्रतिक्रिया है ?

अध्यक्ष महोदय : मैं पहले ही कह चुका हूँ कि यह सवाल नहीं हो सकता है।

Shri Shivaji Rao S. Deshmukh: May I know whether Government is aware of this fact that mere provision of large amounts of money for intensive development is not enough, that it has to be followed up by efficient administrative machinery and action, and that the only way to ensure that is to link it with the socially, politically and economically viable unit of Maharashtra? What is the Government's reaction to it?

Mr. Speaker: That is a different suggestion.

Car Thefts in New Delhi

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- *948. { **Shri S. N. Chaturvedi:**
Shrimati Savitri Nigam:
Shri P. C. Borooah:
Shri Hukam Chand
Kachhavaiya:
Shri Onkar Lal Berwa:

Will the Minister of Home Affairs be pleased to state:

(a) the number of car thefts in New Delhi in December, 1964 and January, 1965; and

(b) the action taken by Government to prevent such thefts?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). A statement is placed on the Table of the House.

Statement

(a) 2 and 8 respectively.

(b) The following measures have been taken to prevent such thefts:

- (i) An Auto-Theft Squad has been set up in the Crime Branch of Delhi Police. This Squad collects necessary intelligence and sends monthly reviews to the District Superintendents of Police to enable them to keep a strict watch over affected areas.
- (ii) Systematic drives to educate car and taxi owners with regard to safe parking of their vehicles, especially when these are parked outside the parking lots, have been launched.
- (iii) Patrolling by beat constables has been intensified in areas where automobile thefts were reported.
- (iv) Surveillance over suspects and previous convicts involved in automobile thefts has been enforced.
- (v) The Delhi Police keeps itself in touch with the Bombay and Calcutta Police (where this crime is also prevalent) to exchange information.

Shri S. N. Chaturvedi: May I know how many of these stolen cars have been recovered?

Shri L. N. Mishra: I am happy to state that a large number of the cars were recovered, and only 8.4 per cent of the stolen cars have not yet been recovered.

Shri S. N. Chaturvedi: May I know if these stolen cars were also involved in some crimes committed in the Capital?

Shri L. N. Mishra: Cars have been stolen mostly for three purposes: 34

per cent of the thefts have been for stealing away parts of the car; 13 per cent for joy ride; 11 per cent mistaken identity; 3 per cent removal for financiers or hire purchase.

Mr. Speaker: What punishment was given to those who did it for joy ride?

श्री हुकम चन्द कछवाय : मई, 1964 में जो कार चोरी हुई थी उस में ऊंचे स्तर के एक मंत्री के लड़के या सेक्रेटरी के लड़के का हाथ था और रिपोर्ट भी कराई गई थी क्योंकि समाचार पत्रों में यह चीज बार बार आई थी। इस रिपोर्ट को क्या यह सही नहीं है कि दवाने का प्रयत्न किया गया लेकिन उस के बावजूद भी उस केस को चलाया गया था ?

अध्यक्ष महोदय : शिकायत क्या रही अगर केस चलाया गया था तो

श्री बड़े : नहीं चलाया गया। दबा दिया गया।

श्री ल० ना० मिश्र : पिछले सप्ताह इस के बारे में मैंने सदन के पटल पर एक वक्तव्य रखा था जिस में मैंने बताया था कि इस की काफी जांच पड़ताल की गई है। चूंकि यह मामला बार बार आ रहा है, इसलिए इस के बारे में मैं फिर कह देना चाहता हूं कि जिस ज्वाइंट सेक्रेटरी के लड़के का हाथ बताया जाता है उस लड़के की टैस्ट आईडेंटिफिकेशन परेड हुई थी और उस के फिंगर प्रिंट्स का एग्जामिनेशन हुआ था, जितने गवाह थे उन गवाहों का एग्जामिनेशन हुआ था। आई० जी० पुलिस ने इस की देख रेख की। मैंने अपने वक्तव्य में कहा था कि देखभाल करने के बाद जांच करने के बाद यह देखा गया कि यह आरोप साबित नहीं हो सका है। इसलिए उस को मैजिस्ट्रेट के सामने पेश किया गया और उस केस को फाइल कर दिया गया।

श्री रामसेवक यादव : मंत्री के लड़के के खिलाफ भी क्या

श्री ल० ना० मिश्र : मंत्री के लड़के इस में नहीं हैं। किसी भी मंत्री के नहीं हैं।

श्री रामसेवक यादव : मंत्री के लड़के को छोड़ दिया और उस बेचारे को परेशान किया।

Mr. Speaker: There ought to be some limit. The question has been asked and information given. Why should this continue indefinitely?

Shri Bade: It is a very serious question.

Mr. Speaker: It is a serious question but when the information has been given, what else does he want?

Shri Bade: There is a booklet distributed in Parliament entitled:

Car Thief? Hush, 'Tis A VIP Baby! Thou shall Not Tell The Truth!

Can we not ask a question when a 20-page booklet has been distributed?

Mr. Speaker: Let it be a hundred pages. The question has been asked and the information given. Would this continue after the information has been given?

Shri Bade: We are not satisfied with the reply.

श्री हुकम चन्द कछवाय : बड़े मंत्री के लड़के थे इसलिए उन को छोड़ दिया गया।

Mr. Speaker: I am satisfied. He says no Minister's son was involved. Only some relation of a Secretary was mentioned. A regular enquiry was made, an identification parade took place, finger prints were also taken, all the investigation was gone through, and the conclusion was that that was not the man, he was not implicated. Then, what further does he want now?

श्री हुकमचन्द कछवाय : उस समय मंत्री नहीं थे ।

Shri Bade: I want to know whether the Joint Secretary went from house to house to enquire whether there was any smashed car or accident there.

Mr. Speaker: And the Minister was also following him from house to house.

श्री श्रीकार लाल बेरवा : जिस तरह से उस सेक्रेटरी के लड़के से पूछताछ की गई उस तरह से मैं जानना चाहता हूँ कि कौन से मंत्री का लड़का था जिस के ऊपर इस तरह का इल्जाम लगाया गया था और क्या उस से भी कोई ऐसी पूछताछ की गई थी ?

श्री ल० ना० मिश्र : मैं एक बात कहूँ कि मंत्री के लड़के पर इल्जाम नहीं लगाया गया था ।

श्री श्रीकार लाल बेरवा : कौन से मंत्री के लड़के पर ?

अध्यक्ष महोदय : वह कहते हैं कि नहीं लगाया गया और आप पूछते हैं कि कौन से मंत्री के लड़के पर लगाया गया ।

श्री हुकम चन्द कछवाय : उस समय मंत्री नहीं थे, आज हैं ।

अध्यक्ष महोदय : यहां हर एक सवाल पर यह तहकीकात नहीं आ सकती कि अगर गवर्नमेंट गलत जवाब दे रही है तो मैं पुलिस बिठलाऊँ और तहकीकात करूँ कि जो वह कह रहे हैं वह गलत है । यहां मैं सिर्फ यही कह सकता हूँ कि आप सवाल पूछें और गवर्नमेंट जवाब दे । वह कहते हैं कि तहकीकात की गई । किसी मंत्री का कोई लड़का नहीं था । उस के बाद कोई सवाल पैदा नहीं होता, और आप कहते हैं कि जवाब दिलाया जाये ।

श्री श्रीकार लाल बेरवा : कौन से मंत्री का लड़का था !

अध्यक्ष महोदय : किसी मंत्री का लड़का नहीं था । यह कैसे दतला दिया जाये कि किम मंत्री का लड़का था ।

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है । मैं पूछना चाहता हूँ कि जिन लोगों की एन्वयरी की गई थी, जिन की छानबीन की गई थी वह लोग कौन थे । वह किस के लड़के थे, जरा उन के नाम बतला दिये जायें ।

अध्यक्ष महोदय : यह व्यवस्था का प्रश्न कैसे हो गया । क्या यह भी रूल्स में लिखा हुआ है ?

श्री हुकम चन्द कछवाय : आज मंत्री हैं, उस समय मंत्री नहीं थे ।

अध्यक्ष महोदय : आर्डर, आर्डर ।

पुनर्वास मंत्री (श्री त्यागी) : जो उस समय मंत्री नहीं थे उन के कोई लड़का नहीं है ।

श्री प्रकाशवीर शास्त्री : उस में त्यागी जी का नाम नहीं है ।

Mr. Speaker: I cannot allow this to happen that every hon. Member should speak simultaneously while he is sitting. (Interruptions.) 'Member' includes ministers also. He should also not interfere. I am addressing every Member of the House. I do not know why Mr. Kachhavaia is not yet satisfied and he continues questioning. What more can I do? I fail to understand. He would never be satisfied but what can I do.

Shri Bade: Let us probe the matter further.

Mr. Speaker: Should I be the sub-inspector and go there?

श्री श्रीकार लाल बेरवा : मेरे प्रश्न का जवाब नहीं आया ।

अध्यक्ष महोदय : आ गया जवाब ।

Shri Shinkre: The hon. Deputy Minister has given a list and serialised the various categories under which the thefts of cars have been sought to be put by the Ministry. I would like to know in which category this particular car theft was put, this case in which the son of a Joint Secretary was involved?

Shri L. N. Mishra: About the theft of that particular car I cannot say under what category it was put because it was not found for what purpose it was taken away and left somewhere in an abandoned condition.

Mr. Speaker: There ought to be some objective in putting supplementaries. Supposing Mr. Shinkre gets the category . . .

Shri Shinkre: My supplementary was aimed at knowing indirectly whether this particular theft of the car had been mentioned or included in the list given by them or not.

Mr. Speaker: He has mentioned it. He ought not to have put that question differently.

Shri Shinkre: Sometimes direct questions are not replied to directly.

श्री प्रकाशवीर शास्त्री : मई, 1964 में जो कार चोरी हुई थी उस के सम्बन्ध में अभी उपमंत्री जी ने वक्तव्य दिया है। मैं जानना चाहता हूँ कि क्या उस में छोटी अवस्था के बालक भी सम्मिलित थे। यदि हाँ, तो क्या उन के गार्जियन्स के साथ मंत्रालय का या सरकार का किसी प्रकार का कोई पत्र व्यवहार हुआ है और हुआ है तो किस किस के साथ ।

श्री ल० ना० मिश्र : ऐसी बात है कि जिन की गाड़ी चोरी हुई थी उन को आशंका थी

कि कुछ बच्चे उस में सम्मिलित थे। उन्होंने जुबेनाइल्स कहा था। इस की जांच हुई। मालूम हुआ कि वह सम्मिलित नहीं थे। जिन की गाड़ी थी वह खुद आये थे और मंत्रालय में हमारे ऊँचे अफसर से मिले भी थे। उन्होंने वातचीत की। उन से कहा गया कि साहब जांच हो रही है। उन का सेन्टेन्स था कि ला विल टेक इट्स ओन कोर्स। इस में किसी प्रकार की कोई गड़बड़ नहीं होगी। आप इत्मीनान रखिये, हम सत्य पर पहुंचने की कोशिश करेंगे।

श्री प्रकाशवीर शास्त्री : अध्यक्ष महोदय, क्या मेरा प्रश्न यही था? मेरा प्रश्न यह था कि क्या बच्चों के गार्जियन्स के साथ किसी प्रकार का पत्र व्यवहार हुआ है, और हुआ है तो किस किस के साथ। कार वालों के सम्बन्ध में मेरा प्रश्न नहीं था।

श्री ल० ना० मिश्र : बच्चों के गार्जियन्स के साथ कोई पत्र व्यवहार नहीं हुआ है।

Shri Hari Vishnu Kamath: Arising out of the answer given by the Deputy Minister a little earlier, is the Minister aware that in the early hours of the morning after the nocturnal smash of the Fiat car in May 1964, the Joint Secretary—whose son, he said, was in the identification parade—the Joint Secretary visited the brother of the owner of the car which had been smashed and asked him whether he had lost the car,—the car which had been parked outside was missing,—and, if so, whether the Joint Secretary was interrogated about this matter as to why he went there in the early hours of the morning after the car was smashed?

Shri L. N. Mishra: The Joint Secretary was, of course, interrogated. What he said was that he went to the owner of the car. But this was in reply to the subsequent statement made by the person who had made

the allegation about the theft of the car. I shall just read out from the report of the Inspector-General of Police, Delhi, because a lot of things are said about this. In his statement, the IG of Police, Delhi, writes: I may quote from the report of the I.G. of Police, Delhi:

"Shri Dharam Yash Dev was examined at length. In the light of his statement, we examined Shri Mohd. Yunus, Smt. Mohd. Yunus, the servants and orderly of Shri Mohd. Yunus's household, Shri J. N. Naidu, driver of the car which had picked up Shri Adil Yunus and reached him to Safdarjung Hospital, Shri Adil Yunus, his friends, viz., Sarvashri Vinay Kapoor, Santi Bachan and Sumant Chopra, Shri Raj Kamal Pasrich, his brother Shri Jit Singh Pasrich, and Shri Inder Singh Chawla, motor mechanic of Bhagat Singh Market, who had repaired Shri Pasrich's motor cycle. We have also examined the records of the Safdarjung Hospital, Dr. Sen's Nursing Home, and of the office of the Director of Transport, New Delhi branch, regarding the treatment of Shri Adil Yunus, and his motor cycle driving licence. Shri Adil's finger impressions have been compared with the chance print found on the car on the morning of 17th May, 1964. Shri Adil Yunus has been placed on an identification parade before all the probable witnesses, who could connect him with the crime. During the enquiries, nothing has been learnt which could in any way connect Shri Adil Yunus with either the theft of Major Y. P. Dev's car or the misappropriation of petrol at Moti Bagh Indian Oil Petrol Pump. Shri Dharam Yash Dev was examined a second time, and he declined to give any further clues or to cite any more witnesses."

Shri Hari Vishnu Kamath: My question was whether Shri Yunus was interrogated and why he visited the house.

Mr. Speaker: He has answered it. Next question.

Pay Scales of School Teachers

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Shri Yashpal Singh:
 Dr. L. M. Singhvi:
 Shri Eswara Reddy:
 Shri Bhagwat Jha Azad:
 Shri Hukam Chand
 Kachhavaia:
 Shri J. B. Singh:
 Shrimati Renu
 Chakravartty:
 Shri D. C. Sharma:
 Shri Prakash Vir
 Shastri:
 *949. Shri Jagdev Singh
 Siddhanti:
 Shri Bibhuti Mishra:
 Shri K. N. Tiwary:
 Shri D. D. Puri:
 Shrimati Savitri Nigam:
 Shrimati Ramdulari Sinha:
 Shri Koya:
 Shri Vishwa Nath Pandey:
 Shri Rameshwar Tantia:
 Shri S. M. Banerjee:
 Shri Daii:

Will the Minister of Education be pleased to state:

(a) whether any effort is being made to improve salaries and living conditions of primary and secondary school teachers throughout the country; and

(b) if so, the main features thereof and the results achieved so far?

The Minister of Education (Shri M. C. Chagla): (a) and (b). A statement is laid on the Table of the House.

Statement

The main efforts that have been made in this direction are:—

1. Central assistance to States for improvement of salary scales both in government and non-government schools and the